

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-245(PB)/2017

IN THE MATTER OF:

India bulls Housing Finance Ltd.

.....Petitioner

v.

Deltronix India Ltd.

.....Respondent

SECTION : UNDER SECTION 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s): Mr. Sumesh Dhawan & Vatsala Kak, Advocates

For the Respondent(s): Mr. Biswajit Das, Mr. Pawan Dubey, Mr. Tarun Khanna & Ms. Oiksha, Advocates

ORDER

On the joint request made by the learned counsel for the parties, hearing is deferred to 27.09.2017.

— Sd —

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

07.09.2017

Vineet